### NOTICE

IN PARTIAL MODIFICATION to the Notice of Assignment for taking up the matters physically at Principal Seat at Bombay dated 24<sup>th</sup> September 2021, IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters physically at the Principal Seat at Bombay, between Monday, 11<sup>th</sup> October 2021 and 21<sup>st</sup> October 2021:

#### On 20 and 21 October 2021

1	The Hon'ble The CHIEF JUSTICE		
	AND	Matters pertaining to Division Bench as per the board to be notified separately.	
	The Hon'ble Shri. Justice		
	M. S. KARNIK		
	(Court Room No. 46)		

#### On 11 to 14, 18, 20 and 21 October 2021

The Hon'ble Shri Justice A. A. SAYED AND The Hon'ble Shri. Justice S. G. DIGE (Court Room No. 49)	APPELLATE SIDE  For Admission, hearing and order matters therein:  (A) All Civil Writ Petitions relating to infrastructure of all Courts in	ORIGINAL SIDE  For Admission, hearing and order matters therein:  (A) All Civil Writ Petitions relating to infrastructure of all Courts in	For Appellate Side dbcourt02@gmail.com
(Gourt Room No. 49)	the State of Maharashtra.  (B) All Civil References.  (C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding	Mumbai (B) All Civil References. (C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service	For Original Side dbcourt02.os@gmail.com

Labour /Service matters) and	matters) and the matters under	
the matters under Maharashtra	Maharashtra Regional Town	
Regional Town Planning Act, 1966	Planning Act, 1966 (M.R.T.P Act)	
(M.R.T.P Act) concerning the	concerning the above areas.	
above areas.	(D) Election Matters and Caste	
(D) Election Matters and Caste	Scrutiny matters pertaining to	
Scrutiny matters pertaining to	Elections of Mumbai Municipal	
Elections of Municipal	Corporations.	
Corporations and Cantonments.	(E) Writ Petitions relating to	
(E) All Family Court Appeals.	Judicial Officers and Candidates	
(F) Civil Writ Petitions relating to	for the posts of Judicial Officers.	
Judicial Officers and Candidates	(G) All Public Interest Litigations.	
for the posts of Judicial Officers.	(H) All Writ Petitions relating to a	
(G) All Public Interest Litigations.	challenge to Infrastructure	
(H) All Civil Writ Petitions relating	Projects including Railways,	
to a challenge to Infrastructure	Metro, Roads, Bridges, Surface	
Projects including Railways,	Transport, Water Transport.	
Metro, Roads, Bridges, Surface	•	
Transport, Water Transport.		

## On 11 to 14, 18 October 2021

The Hon'ble Shri Justice P. B. VARALE AND The Hon'ble Shri Justice The Hon'ble Shri Justice M. S. KARNIK (Court Room No. 40)  (Court Room No. 40)  The Hon'ble Shri Justice M. S. Karnik (Court Room No. 40)  The Hon'ble Shri Justice M. S. Karnik (Court Room No. 40)  The Hon'ble Shri Justice M. S. Karnik (Court Room No. 40)  The Hon'ble Shri Justice M. S. Karnik (Court Room No. 40)  The Hon'ble Shri Justice M. S. Karnik (Court Room No. 40)  The Hon'ble Shri Justice AND  APPELLATE SIDE For Admission, hearing and order matters therein:  (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.  (B) Civil Writ Petitions relating to resettlement of project affected persons.  The Hon'ble Shri Justice For admission, hearing and order matters therein:  (A) All Civil Writ Petitions relating to Labour and Service (Including to Lab			On ii to	14, 10 October 2021	
	3	P. B. VARALE  AND  The Hon'ble Shri Justice  M. S. KARNIK	APPELLATE SIDE  For Admission, hearing and order matters therein:  (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.  (B) Civil Writ Petitions relating to resettlement of project affected	ORIGINAL SIDE  For admission, hearing and order matters therein:  (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.  (B) Civil Writ Petitions relating to resettlement of project affected	dbcourt05@gmail.com

	(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (E) Civil Writ Petitions against the orders passed by CAT and MAT.	(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (E) Civil Writ Petitions against the orders passed by CAT and MAT.	
--	---	---	--

# On 11 to 14, 18 and 20 October 2021

4	The Hon'ble Shri Justice UJJAL BHUYAN AND	APPELLATE SIDE  For admission, hearing and order matters therein:  (A) All Civil Writ Petitions relating to women and children.	ORIGINAL SIDE  For Admission, hearing and order matters therein:  (A) All Writ Petitions concerning women and children.	For Appellate Side dbcourt13.as@gmail.com
	The Hon'ble Shri Justice MADHAV JAMDAR  (Court Room No. 24)	(B) All Civil Writ Petitions not assigned to other Courts. (C) All Civil Writ Petitions concerning persons with disability. (D) All Civil Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections. (E) Civil Writ Petitions relating to Environmental Issues.	(B) All Writ Petition not assigned to other Courts. (C) All Writ Petitions concerning persons with disability. (D) All Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections. (E) Writ Petitions relating to Environmental Issues.	For Original Side dbcourt13.os@gmail.com

## On 11 to 14, 18, 20 and 21 October 2021

5	The Hon'ble Shri. Justice R.D. DHANUKA  AND  The Hon'ble Shri Justice ABHAY AHUJA  (Court Room No. 53)	APPELLATE SIDE  For admission, hearing and order matters therein  (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.  (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.  (C) All Civil Work not assigned to other Courts.  (D) All First Appeals.  (E) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.  (F) Matters against orders passed by DRT & DRAT under any	For admission, hearing and order matters therein  (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.  (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.  (C) All Civil Work not assigned to other Courts.  (D) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.  (D) Matters against orders passed by DRT & DRAT under any	For Appellate Side dbcourt08@gmail.com  For Original Side dbcourt08.os@gmail.com
---	--	--	--	--

# On 11 to 14, 18, 20 and 21 October 2021

6	The Hon'ble Shri Justice K. R. SHRIRAM  AND  The Hon'ble Shri Justice AMIT B. BORKAR	APPELLATE SIDE  For admission, hearing and order matters therein  (A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development)	ORIGINAL SIDE  For admission, hearing and order matters therein  (A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development)	For Appellate Side dbcourt7@gmail.com  For Original Side
	(Court Room No. 13)	Act, 1992 including FERA, FEMA.	Act, 1992 including FERA, FEMA.	dbcourt7.os@gmail.com

References.  (E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).	References. (E) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).	
Applications under Indirect Taxes under Central Acts.  (C) Writ Petitions, Appeals and References under Direct Tax Laws.  (D) Chartered Accountant	Applications under Indirect Taxes under Central Acts.  (C) Writ Petitions, Appeals and References under Direct Tax Laws.  (D) Chartered Accountant	
(B) All Appeals, References and	(B) All Appeals, References and	

#### NOTE

- 1) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f.** 5<sup>th</sup> **July 2021 and subsequent modifications thereto.**
- 2) The Advocates and parties-in-person should follow strictly the instructions in the SOP (Annexure-A) i.e. SOP for physical hearing, published on official website of Bombay High Court.

Dated 6th day of October 2021

By Order,

Sd/-(Sachin B. Bhansali) Prothonotary & Sr. Master, High Court, O.S. Bombay. Sd/-(V. R. Kachare) Registrar (Judl-I), High Court, A.S., Bombay.